

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 170/AT/2022

Coram:

**Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member**

Date of Order: 8th August, 2022

In the matter of:

Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by the Rajgarh Transmission Limited

And

In the matter of

Rajgarh Transmission Limited,
2nd Floor, Novus Tower
Plot No. 18, Sector-18
Gurugram, Haryana-122015

.....**Petitioner**

Vs.

1. Rewa Ultra Mega Solar Limited,
Urja Bhawan, Shivaji Nagar,
Link Road No. 2,
Bhopal, Madhya Pradesh – 462016

2. REC Power Development and Consultancy Limited,
Core-4, Scope Complex,
7, Lodhi Road, New Delhi- 110003

3. Central Transmission Utility of India Limited,
Ministry of Power Govt. of India,
Shram Shakti Bhawan,
Rafi Marg, New Delhi-110001

Parties present:

Shri Hemant Singh, Advocate, RTL
Ms. Ankita Bafnal, Advocate, RTL
Shri Lavanya Panwar, Advocate, RTL
Shri P.S.Hariharan, RECPDCL

ORDER

The Petitioner, Rajgarh Transmission Limited (RTL), has filed the present Petition under Section 63 of the Electricity Act, 2003 (hereinafter referred to as 'the Act') for adoption of transmission charges in respect of "Transmission System for Evacuation of Power from RE Projects in Rajgarh (2500 MW) SEZ in Madhya Pradesh (hereinafter referred to as "the Project") to be established on Build, Own, Operate and Maintain (BOOM) basis with the following prayers:

"(a) Adopt the levelized Transmission Charges of INR 408.19 million discovered through transparent competitive bidding process, for "Transmission System for Evacuation of Power from RE Projects in Rajgarh (2500 Mw) SEZ in Madhya Pradesh", comprising of the elements/ assets as detailed in the present petition/ application;

(b) Allow the "Transmission System for Evacuation of Power from RE Projects in Rajgarh (2500 Mw) SEZ in Madhya Pradesh" to be part of the Inter-State Transmission System and direct that the recovery of transmission charges shall be in accordance with the terms of the Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and losses 2020);

(c) Allow recovery of Transmission Charges from actual Date of Commercial Operation (CoD), if the element(s) of the project are commissioned before original SCOD, as per Policy dated 15.07.2015 issued by the Ministry of Power; or in the alternative, grant liberty to petitioner to approach this Hon'ble Commission in terms of the aforesaid;

(d) Condone any inadvertent errors omissions/errors/shortcomings and permit the Petitioner to add/change/modify/alter these filings and make further submissions as may be required at a future date; and

(e) Pass any such other order / orders, as may be deemed fit and proper in the facts and circumstances of the case."

2. On receipt of the present Petition, the Bid Process Coordinator (BPC), REC Power Development and Consultancy Limited (erstwhile REC Transmission Projects Company Limited) (hereinafter referred to as "RECPDCL"), vide letter dated 28.6.2022 was directed to submit the relevant documents regarding complete process of competitive bidding. The necessary details have been filed by the BPC under affidavit

dated 15.7.2022

Hearing dated 29.7.2022

3. The matter was called out for virtual hearing on 29.7.2022 through video conferencing after notice to all the Respondents. No reply has been filed by the Respondents. None was present on behalf of the LTTC. During the course of hearing, learned counsel for the Petitioner prayed to adopt the tariff under Section 63 of the Act.

4. We have considered the submissions of the Petitioner and perused the documents available on record. Section 63 of the Electricity Act, 2003 provides as under:

“Section 63: Determination of tariff by bidding process: Notwithstanding anything contained in section 62, the Appropriate Commission shall adopt the tariff if such tariff has been determined through transparent process of bidding in accordance with the guidelines issued by the Central Government.”

5. Government of India, Ministry of Power has notified the “Tariff based Competitive bidding Guidelines for Transmission Service” and “Guidelines for Encouraging Competition in Development of Transmission Projects” (hereinafter referred to as “the Guidelines”) under Section 63 of the Act vide Resolution No. 11/5/2005-PG(i) dated 13.4.2006 as amended from time to time. The salient features of the Guidelines are as under:

(a) The Guidelines are applicable for procurement of transmission services for transmission of electricity through tariff based competitive bidding and for selection of Transmission Service Provider (TSP) for new transmission lines and to Build, Own, Maintain and Operate the specified transmission system elements.

(b) For procurement of transmission services, required for inter-State transmission Project, the Central Government shall notify any Central Government Organization or any Central Public Sector Undertakings, or its wholly owned subsidiary (Special Purpose Vehicle) the Bid Process Coordinator (BPC) who would be responsible for coordinating the bid process.

(c) The BPC shall prepare the bid documents in accordance with the Guidelines and obtain approval of the Appropriate Commission or alternatively, the BPC can use the Standard Bid Documents notified by the Ministry of Power. Approval of the Appropriate Commission would be necessary, if any material deviation is proposed to be made in the Standard Bid Documents. Intimation about initiation of the bid process shall be sent by the BPC to the Appropriate Commission.

(d) For procurement of transmission services under the Guidelines, the BPC may adopt at its option either a two-stage process featuring separate Request for Qualification (RfQ) and Request for Proposal (RfP) or adopt a single stage two envelope tender process combining both RfQ and RfP processes.

(e) RfQ or combined RfQ and RfP notice shall be issued in at least two national newspapers, on websites of the BPC and the Appropriate Government and preferably in the trade magazines also to provide wide publicity. For the purpose of issue of RfQ, minimum conditions to be met by the bidder shall be specified in RfQ notice. The bidding shall be carried out by way of International Competitive Bidding.

(f) Standard documentations to be provided in the RfQ stage shall include

definitions of requirements including brief description of the Project, commissioning milestones to be achieved by the bidders, qualification required to be met by bidders, conditions as specified by the Appropriate Commission for being eligible to obtain transmission licence, etc.

(g) Standard documentations to be provided by BPC in the RfP shall include specified target dates/months for commissioning and commercial operations and start of providing transmission services, Transmission Service Agreement (hereinafter after referred to as "the TSA") proposed to be entered with the selected bidder, period of validity of offer of bidder, bid evaluation methodology to be adopted by the BPC, Discount Factor to be used for evaluation of the bids, specification regarding bid bond and project completion guarantee to be furnished by the bidders, proposed indemnification agreement between the TSP and the utilities, amount of contract performance guarantee as percentage of the project cost, liquidated damages that would apply in the case of delay in start of providing the transmission services and other technical and safety criteria to be met by the bidder/TSP including the provisions of Indian Electricity Grid Code (hereinafter referred to as "Grid Code").

(h) To ensure competitiveness, the minimum number of qualified bidders shall be two. The BPC shall constitute a committee for evaluation of bids with at least one member from Central Electricity Authority (CEA) and not less than two members from the concerned Regional Power Committees and at least one independent member. The bids shall be opened in public and the representative of the bidders shall be allowed to remain present. The technical

bids shall be scored to ensure that only the bids that meet the minimum technical criteria set out in the RfQ shall be considered for further evaluation on the transmission charge bid. The transmission charge bid shall be rejected if it contains any deviation from the tender conditions for submission of the same. The bidder, who has quoted the lowest transmission charge as per the evaluation procedure, shall be considered for the award.

(i) The timeline suggested for two stage bid process is 145 days and single stage two envelope bid process is 180 days. BPC is empowered to give extended time frame based on the prevailing circumstances and such alterations shall not be construed as the deviation from the Guidelines.

(j) The selected bidder shall make an application for grant of transmission licence to the Appropriate Commission within ten days from the date of issue of Letter of Intent (LoI) or signing of TSA, whichever is later, subject to further extension of time as provided under Clause 15.4 of the RfP.

(k) BPC shall make the final result of evaluation of all bids public. The final TSA along with the certification of Bid Evaluation Committee (BEC) shall be forwarded to the Appropriate Commission for adoption of tariff in terms of Section 63 of the Act.

6. Therefore, we have to examine whether the process as per the provisions of the Guidelines has been followed in the present case for arriving at the lowest levelized transmission charges and for selection of the successful bidder.

7. Ministry of Power, Government of India, vide its Notification No. 2669 dated 19.7.2021 notified RECPDCL as Bid Process Coordinator (BPC) for the purpose of

selection of bidder as Transmission Service Provider to establish “Transmission System for Evacuation of Power from RE Projects in Rajgarh (2500 MW) SEZ in Madhya Pradesh” through tariff based competitive bidding process.

8. Rajgarh Transmission Limited (the Petitioner) was incorporated on 6.6.2020 under the Companies Act, 2013 as a wholly owned subsidiary of RECPDCL with the objective to establish “Transmission System for Evacuation of Power from RE Projects in Rajgarh (2500 MW) SEZ in Madhya Pradesh” and to act as the Transmission Service Provider after being acquired by the successful bidder. The main objectives of the Petitioner Company in its Memorandum of Association are as under:

“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, substations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”.

9. BPC prepared the bidding documents such as RfQ and RfP in accordance with the Standard Bid Documents issued by the Ministry of Power, Government of India.

10. BPC started the process of selection of TSP with the publication of Global Invitation for Qualification for selection of developer on BOOM basis for the Project. The notice of RfP was published on 9.9.2021 in all editions of Times of India (English), Nav Bharat Times (Hindi), Maharashtra Times and on 13.9.2021 in Financial Express (Worldwide) with the last date of submission of response to RfP as 3.1.2022. Intimation regarding initiation of the bid process was given to this Commission in accordance with Clause 4.2 of the Guidelines vide letter No. RECPDCL/ISTS/TBCB/2021-22/1261

dated 9.9.2021.

11. The key milestones in the bidding process were as under:

S. No.	Events	Date
1	Publication of Request for Proposal	9.9.2021
2	Submission of RfP technical bid and financial bid	3.1.2022
3	Opening of RFP Technical Bid	3.1.2022
4	Opening of RfP financial bid (Initial offer)	9.3.2022
5	e-Reverse Auction	10.3.2022
6	Issuance of Letter of Intent to successful bidder	31.3.2022
7	Signing of Share Purchase Agreement and transfer of Special Purpose Vehicle	30.5.2022

12. The scope of the Project as per the Request for Proposal and the Transmission Service Agreement is as under:

S. No.	Name of Transmission Element	Scheduled COD in months from Effective Date
1.	<p><i>Establishment of 400/220 kV, 3x500 MVA at Pachora SEZ PP with 420 kV (125 MVAR) bus reactor</i></p> <p><i>400/220 kV, 500 MVA ICT – 3 nos. 400 kV ICT bays – 3 nos. 220 kV ICT bays – 3 nos. 400 kV line bays – 2 nos. 220 kV line bays – 6 nos. (4 nos. for Agar & Shajapur solar park interconnection & 2 nos. for other RE projects)</i></p> <p><i>125 MVAR, 420 kV reactor-1 no. 420 kV reactor bay – 1 no. 220kV Bus coupler bay- 1 no. 220kV Transfer Bus Coupler (TBC)bay - 1 no.</i></p> <p><i>Future provisions: Space for 400/220kV ICTs along with bays: 6 nos. 400kV line bays: 8 nos. 220kV line bays: 9 nos 420kV bus reactor along with bays: 1 no 220kV Bus sectionalizer bay: 2 nos. (One no. bay for each Main Bus)</i></p>	18 Months

2.	<i>Pachora SEZ PP -Bhopal (Sterlite) 400 kV D/c line (Quad/HTLS) (with minimum capacity of 2100 MVA/ckt at nominal voltage) along with 80MVAr switchable line reactors with 400 ohms NGR on each circuit at Pachora end</i>	
	<i>Switchable line Reactors (at Pachora end) –420 kV, 2x80MVAr Line reactor bays (at Pachora) – 2 nos.</i>	
3.	<i>2 no. of 400 kV line bays at Bhopal (Sterlite) for Pachora SEZ PP-Bhopal (Sterlite) 400 kV D/c line (Quad/HTLS) (with minimum capacity of 2100 MVA/ckt at nominal voltage)</i>	

Note:

(i) M/s BDTCL (Bhopal Dhule Transmission Company Limited) to provide space for 2 no. of 400 kV line bays at Bhopal (Sterlite) for termination of Pachora SEZ PP - Bhopal (Sterlite) 400 kV D/c line.

(ii) Space for future provisions for 400 kV line bays to be kept including the space for switchable line reactors.

(iii) The implementation of the scheme to be taken up only after grant of LTA at Pachora P.S.

(iv) The schedule of implementation of the scheme would be matching with schedule of RE developers or 18 months from the date of transfer of SPV whichever is later.”

13. The identified Long-Term Transmission Customers (LTTC) of the Project as specified in TSA is Rewa Ultra Mega Solar Limited.

14. For the purpose of evaluation of bids, the Bid Evaluation Committee (BEC) comprising of the following was constituted:

1.	Sh. Umesh Kumar Madan, Head, SBI Capital Markets	Chairman
2.	Shri Ajay Srivastava, Chief Engineer (Procurement), MPPTCL	Member
3.	Shri Amit R. Naik, Superintending Engineer (System & Planning), MSETCL	Member
4.	Shri Y. K. Swarnkar, Director (PSETD), Central Electricity Authority	Member
5.	Shri Awdesh Kumar Yadav, Director (PSPA-1), Central Electricity Authority	Member

6.	Shri Baburaj, Chairman, Rajgarh Transmission Limited	Convener-Member
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15. Responses to RfP were received from the ten bidders as per details given below:

Sr. No.	Name of Bidders
1.	Adani Transmission Limited
2.	Power Grid Corporation of India Limited
3.	Torrent Power Limited
4.	DBL Transmission Private Limited
5.	Megha Engineering & Infrastructure Limited
6.	Sterlite Grid 23 Limited
7.	G R Infraprojects Limited
8.	Apraava Energy Private Limited (formerly known as CLP India Private Limited)
9.	The Tata Power Company Limited
10.	Montecarlo Limited

16. The responses to RfP (Non-Financial) Bids of the above ten bidders were evaluated by the Consultant, namely M/s PARY & Co., Chartered Accountants in consortium with M/s Legacy Law Offices, appointed by BPC and presented to the Bid Evaluation Committee (BEC). Based on the recommendations of the BEC, initial offer of all ten bidders were opened through MSTC portal in the presence of BEC on 9.3.2022 and all ten bidders were qualified. Lowest Initial Price Offer discovered (Best Deal) at MSTC portal was Rs.481.78 million. The initial price offers quoted by the ten bidders are as under:

Sr. No.	Name of Bidder	Levelised Transmission Charges from the initial Offer (Rs.in Million)	Rank
1.	Power Grid Corporation of India Limited	481.78	L-1
2.	Torrent Power Limited	490.38	L-2
3.	DBL Transmission Private Limited	499.97	L-3
4.	G R Infraprojects Limited	503.04	L-4
5.	Adani Transmission Limited	519.00	L-5
6.	Sterlite Grid 23 Limited	538.01	L-6
7.	Apraava Energy Private Limited (formerly known as CLP India Private Limited)	589.06	L-7

8.	The Tata Power Company Limited	594.50	L-8
9.	Megha Engineering & Infrastructure Limited	859.08	L-9
10.	Montecarlo Limited	999.62	L-10

17. As per the provisions of RfP documents, fifty percent of the ranks i.e first five bidders are qualified to participate in e-reverse auction stage. BEC recommended above five bidders mentioned in the serial No. 1 to Serial No. 5, to participate in the e-reverse auction stage and to submit their final offers.

18. E-reverse auction was carried out at MSTC portal on 10.3.2022 in the presence of members of BEC after intimating to the five bidders regarding lowest initial price offer. The levelised transmission charges for five bidders (in ascending order) emerged as under:

Sr. No.	Name of Bidder	Levelised Transmission Charges from the Final Offer (Rs.in Million)	Rank
1.	G R Infraprojects Limited	408.19	L-1
2.	Adani Transmission Limited	409.26	L-2
3.	Power Grid Corporation of India Limited	436.88	L-3
4.	Torrent Power Limited	No offer in e-RA	L-4
5.	DBL Transmission Private Limited	No offer in e-RA	L-5

19. Based on e-reverse bidding, BEC in its meeting held on 14.3.2022 recommended G R Infraprojects Limited with the lowest levelised transmission charges of Rs. 408.19 million as the successful bidder.

20. Letter of Intent was issued by the BPC on 31.3.2022 to the successful bidder i.e. G. R. Infraprojects Limited. In accordance with Clause 12.3 of the Guidelines, the BPC has hosted on the website of RECPDCL, the final result of the evaluation of the bids for selection of developer for the Project.

21. In accordance with the provisions of the bid documents and Lol issued in its favour, the Petitioner has prayed for adoption of transmission charges for the Project which has been discovered through the process of competitive bidding.

22. In accordance with Clause 2.4 of RfP, the selected bidder shall within 10 days of issue of the Letter of Intent, accomplish the following tasks:

- a) Provide Contract Performance Guarantee in favour of the LTTCs;
- b) Execute the Share Purchase Agreement;
- c) Acquire, for the acquisition price, one hundred percent equity shareholdings of Rajgarh Transmission Limited along with all its related assets and liabilities;
- d) Make an Application to this Commission for adoption of charges under Section 63 of the Act; and
- e) Apply to this Commission for grant of transmission licence.

23. The proviso to Clause 2.4 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the selected bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on day to day basis till the end of the Bid validity period". Though Lol was issued on 31.3.2022, BPC, vide its letter dated 2.6.2022, in terms of Clause 2.4, Clause 2.5 and Clause 2.6 of RfP, extended the date up to 8.6.2022 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee to the LTTCs of the Project for an amount of Rs.15.15 crore and has acquired hundred percent equity-holding in the applicant company on 30.5.2022 after execution of the Share Purchase Agreement. The TSP filed the Petition through e-filing for adoption of tariff on 4.6.2022.

24. The Petitioner has approached the Commission by a separate application for grant of transmission licence. The Commission vide order dated 20.7.2022 in Petition No.171/TL/2022 on being satisfied that the Petitioner, prime facie, qualifies for grant of transmission licence as prayed for, directed publication of notices under clause (a) of sub-section (5) of Section 15 of the Act, inviting suggestions/ objections to the proposal of the Commission. Accordingly, notices have been published.

25. In accordance with the Guidelines, BEC has to certify that the tariff has been discovered through a transparent process of bidding and the tariff discovered is in line with prevailing market prices. In the minutes of Bid Evaluation Committee meeting held on 14.3.2022, the following has been recorded:

“1. The fifth meeting of the Bid Evaluation Committee (BEC) to discuss the evaluation of financial bid after conclusion of e-reverse auction for the subject project (carried out on 10.3.2022 from 10:30 Hrs onward) was held on 14.3.2022 at 1600 Hrs (IST) through video conference. All the members of the Bid Evaluation Committee were present. The agenda of the meeting was taken up for discussions.

2. The Bid Evaluation Committee had met earlier on 9.3.2022 where the Initial Offers were opened and following was recommended:

- *As per provisions of RFP document, fifty percent of the ranks i.e. first five (5) bidders are qualified to participate in the electronic reverse auction stage and submit their Final Offer:*

Sr. No.	Name of the Bidder	Levelized Transmission Charges from the Initial Offer (in Rs. Million)	Rank
1.	Power Grid Corporation of India Limited	481.78	L1
2.	Torrent Power Limited	490.38	L2
3.	DBL Transmission Private Limited	499.97	L3
4.	GR Infraprojects Limited	503.04	L4
5.	Adani Transmission Limited	519.00	L5

- *To start e-reverse auction on 10.3.2022 at 1030 Hrs (IST) after intimation to all the five (5) qualified bidders regarding lowest initial price offer.*

3. Pursuant to the above, BPC confirmed to BEC that all the above five (5) qualified bidders were informed on 9.3.2022 (email/letter copy enclosed) regarding the e-reverse Auction start time and lowest initial offer.

4. The e-Reverse Auction started on 10.3.2022 at 1030 Hrs (IST) on MSTC portal. After 58 rounds of bidding, following levelized Transmission Charges emerged for each bidder:

Sr. No.	Name of the Bidder	Levelized Transmission Charges from the Initial Offer (in Rs. Million)	Levelized Transmission Charges as per Final Offer (in Rs. Million)	Rank
1.	GR Infraprojects Limited	503.04 (L4)	408.19	L1
2.	Adani Transmission Limited	519.00 (L5)	409.26	L2
3.	Power Grid Corporation of India Limited	481.78 (L1)	436.88	L3
4.	Torrent Power Limited	490.38 (L2)	No offer in eRA	L4*
5.	DBL Transmission Private Limited	499.97 (L3)	No offer in eRA	L5*

Note: (*) Ranking considering initial offer of the bid

7. As per table, M/s GR Infraprojects Limited emerged as the successful Bidder after the conclusion of e-Reverse Auction with the lowest Levelized Transmission Charges of Rs. 408.19 Million.

8. BPC, in their evaluation report has confirmed the following:

(a) The levelized charges for this project have been computed based on the estimated cost as communicated by cost committee constituted by Central Electricity Authority (CEA) and as per prevailing CERC norms, which works out to be Rs. 751.78 million.

(b) The entire bid process has been carried out in accordance with the "Tariff based Competitive Bidding Guidelines for Transmission Service" and "Guidelines for encouraging competition in development of the Transmission Project" issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 and as amended from time to time.

9. After detailed discussions on the evaluation report prepared by BPC, the Bid Evaluation Committee decided the following:

(a) M/s GR Infraprojects Limited, with the lowest Levelized Transmission Charges of Rs. 408.19 Million, is the successful Bidder after the conclusion of the e-Reverse Auction.

(b) The levelized charges quoted by the successful Bidder, during e-reverse auction, is lower than the Levelized Charges estimated by BPC (para 8(a)), hence, the levelized charges discovered through e-reverse auction is acceptable.

(c) In view of (a) to (b) above, M/s GR Infraprojects Limited may be issued Letter of Intent (LoI).

10. The certificate by BEC to be forwarded to CERC for adoption of tariff in terms of Section 63 of the Electricity Act, 2003."

26. Bid Evaluation Committee (BEC) vide its certificate dated 14.3.2022 certified

as under:

“It is certified that:

(a) The entire bid process has been carried out in accordance with the “Tariff based Competitive Bidding Guidelines for Transmission Service” and “Guidelines for encouraging competition in development of the Transmission Projects” issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 and as amended from time to time.

(b) M/s GR Infraprojects Limited, with the lowest Levelized Transmission Charges of Rs. 408.19 Million, emerged as the successful Bidder after the conclusion of e-Reverse Auction.

(c) Thus, Levelized Transmission Charges of Rs. 408.19 Million discovered through e-reverse auction is acceptable.”

27. In the light of the discussions in preceding paragraphs, it emerges that selection of the successful bidder and the discovery of the levelised tariff of the Project has been carried out by the BPC through a transparent process of competitive bidding in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act. BEC has certified that the process is in conformity with the Ministry of Power Guidelines. BEC in its certificate dated 14.3.2022 has certified that G R Infraprojects Limited has emerged as the successful bidder after conclusion of e-reverse auction with lowest levelized transmission charges of Rs.408.19 million. BEC has further certified that the levelised tariff computed on the basis of rates quoted by the successful bidder, during e-reverse auction, is lower than the levelised tariff calculated based on CERC norms. Based on the certification of the BEC, we approve and adopt the transmission charges for the Project as per the Appendix to this order, subject to the grant of transmission licence which shall remain valid throughout the period covered in the TSA.

28. The sharing of the transmission charges by the LTTCs shall be governed by the provisions of the Central Electricity Regulatory Commission (Sharing of inter-State

Transmission Charges and Losses) Regulations, 2020 as amended from time to time.

29. A copy of this order shall be sent to CTUIL and Long-Term Transmission Customers of the Transmission System.

30. The Petition No. 170/AT/2022 is disposed of in terms of the above.

Sd/-
(P.K. Singh)
Member

Sd/-
(Arun Goyal)
Member

Sd/-
(I.S. Jha)
Member

Appendix

Year	Commencement Date of Contract Year	End Date of Contract Year	Quoted Non-Escalable Transmission Charges (Rs. in Millions)	Quoted Escalable Transmission Charges (Rs. in Millions)
1	31-July-23	31-Mar-24	353.59	0.00
2	1-Apr-24	31-Mar-25	505.12	Same as above
3	1-Apr-25	31-Mar-26	505.12	Same as above
4	1-Apr-26	31-Mar-27	505.12	Same as above
5	1-Apr-27	31-Mar-28	505.12	Same as above
6	1-Apr-28	31-Mar-29	505.12	Same as above
7	1-Apr-29	31-Mar-30	505.12	Same as above
8	1-Apr-30	31-Mar-31	505.12	Same as above
9	1-Apr-31	31-Mar-32	353.59	Same as above
10	1-Apr-32	31-Mar-33	353.59	Same as above
11	1-Apr-33	31-Mar-34	353.59	Same as above
12	1-Apr-34	31-Mar-35	353.59	Same as above
13	1-Apr-35	31-Mar-36	353.59	Same as above
14	1-Apr-36	31-Mar-37	353.59	Same as above
15	1-Apr-37	31-Mar-38	353.59	Same as above
16	1-Apr-38	31-Mar-39	353.59	Same as above
17	1-Apr-39	31-Mar-40	353.59	Same as above
18	1-Apr-40	31-Mar-41	353.59	Same as above
19	1-Apr-41	31-Mar-42	353.59	Same as above
20	1-Apr-42	31-Mar-43	353.59	Same as above
21	1-Apr-43	31-Mar-44	353.59	Same as above
22	1-Apr-44	31-Mar-45	353.59	Same as above
23	1-Apr-45	31-Mar-46	353.59	Same as above
24	1-Apr-46	31-Mar-47	353.59	Same as above
25	1-Apr-47	31-Mar-48	353.59	Same as above
26	1-Apr-48	31-Mar-49	353.59	Same as above
27	1-Apr-49	31-Mar-50	353.59	Same as above
28	1-Apr-50	31-Mar-51	353.59	Same as above
29	1-Apr-51	31-Mar-52	353.59	Same as above
30	1-Apr-52	31-Mar-53	353.59	Same as above
31	1-Apr-53	31-Mar-54	353.59	Same as above
32	1-Apr-54	31-Mar-55	353.59	Same as above
33	1-Apr-55	31-Mar-56	353.59	Same as above
34	1-Apr-56	31-Mar-57	353.59	Same as above
35	1-Apr-57	31-Mar-58	353.59	Same as above
36	1-Apr-58	30-July-58	353.59	Same as above